

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON TUESDAY, THE 15TH MARCH, 2011 AT 10.30 A.M.

I. QUESTIONS

Questions entered in the separate list to be asked and answers given.

II. MOTION UNDER RULE 15

A MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

III. MOTION UNDER RULE 16

A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

IV. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE

1. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/18/2008/1st Amendment/ 2010, dated the 6th October, 2010, as required under section 182 of the Electricity Act, 2003.
2. A MINISTER to lay on the Table the Annual Report of Haryana Electricity Regulatory Commission for the year 2008-2009, as required under sections 104 (4) and 105 (2) of the Electricity Act, 2003.

V. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES

1. THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC ACCOUNTS to present the Sixty Fifth Report of the Committee on Public Accounts for the year 2010-2011 on the Reports of the Comptroller and Auditor General of India for the years ended 31st March, 2005 (Civil & Revenue Receipts).
2. THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC ACCOUNTS to present the Sixty Sixth Report of the Committee on Public Accounts for the year 2010-2011 on the Appropriation Accounts/ Finance Accounts of the Haryana Government for the years 2005-06, 2006-07 and 2007-08.
3. THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC UNDERTAKINGS to present the Fifty Seventh Report of the Committee on Public Undertakings for the year 2010-2011 on the Report of the Comptroller and Auditor General of India for the year 2006-2007 (Commercial).
4. THE CHAIRPERSON OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES to present the Thirty Fourth Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2010-2011.

5. THE CHAIRPERSON OF THE COMMITTEE ON GOVERNMENT ASSURANCES to present the Fortieth Report of the Committee on Government Assurances for the year 2010-2011.
6. THE CHAIRPERSON OF THE COMMITTEE ON ESTIMATES to present the Thirty Ninth Report of the Committee on Estimates for the year 2010-2011 on the Budget Estimates for 2009-2010 Excise and Taxation Department.

VI. LEGISLATIVE BUSINESS.

1. The Haryana Appropriation (No. 1) Bill, 2011. A MINISTER to introduce the Haryana Appropriation (No. 1) Bill;

to move that the Haryana Appropriation (No. 1) Bill be taken into consideration at once;

Also to move that the Bill be passed.
2. The Haryana Appropriation (No. 2) Bill, 2011. A MINISTER to introduce the Haryana Appropriation (No. 2) Bill;

to move that the Haryana Appropriation (No. 2) Bill be taken into consideration at once;

Also to move that the Bill be passed.
3. The Haryana Legislative Assembly (Allowances and Pension of Members) Amendment Bill, 2011. A MINISTER to introduce the Haryana Legislative Assembly (Allowances and Pension of Members) Amendment Bill;

to move that the Haryana Legislative Assembly (Allowances and Pension of Members) Amendment Bill be taken into consideration at once;

Also to move that the Bill be passed.
4. The Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill, 2011. A MINISTER to introduce the Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill;

to move that the Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed.
5. The Haryana Salaries and Allowances of Ministers (Amendment) Bill, 2011. A MINISTER to introduce the Haryana Salaries and Allowances of Ministers (Amendment) Bill;

to move that the Haryana Salaries and Allowances of Ministers (Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed.

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| 6. | The Punjab Land Revenue (Haryana Amendment) Bill, 2011. | A MINISTER | <p>to introduce the Punjab Land Revenue (Haryana Amendment) Bill;</p> <p>to move that the Punjab Land Revenue (Haryana Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p> |
| 7. | The Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2011. | A MINISTER | <p>to introduce the Haryana Fiscal Responsibility and Budget Management (Amendment) Bill;</p> <p>to move that the Haryana Fiscal Responsibility and Budget Management (Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p> |
| 8. | The Haryana Municipal Corporation (Amendment) Bill, 2011. | A MINISTER | <p>to introduce the Haryana Municipal Corporation (Amendment) Bill;</p> <p>to move that the Haryana Municipal Corporation (Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p> |
| 9. | The Haryana Contingency Fund (Amendment) Bill, 2011. | A MINISTER | <p>to introduce the Haryana Contingency Fund (Amendment) Bill;</p> <p>to move that the Haryana Contingency Fund (Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p> |
| 10. | The Punjab Excise (Haryana Amendment) Bill, 2011. | A MINISTER | <p>to introduce the Punjab Excise (Haryana Amendment) Bill;</p> <p>to move that the Punjab Excise (Haryana Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p> |
| 11. | The Punjab New Capital (Periphery) Control (Haryana Amendment) Bill, 2011. | A MINISTER | <p>to introduce the Punjab New Capital (Periphery) Control (Haryana Amendment) Bill;</p> <p>to move that the Punjab New Capital (Periphery) Control (Haryana Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p> |

**CHANDIGARH:
THE 14TH MARCH, 2011.**

**SUMIT KUMAR,
SECRETARY.**